

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

EXCISE Appeal No. 10783 of 2019-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-001-APP-513-2018-19 dated 14.12.2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

Apollo Tyres Limited

.... Appellant

Village Limda, Taluka-Waghodia,
Vadodara, Gujarat- 391760

VERSUS

Commissioner of Central Excise & ST, Vadodara

.... Respondent

1st Floor, Central Excise Building,
Race Course Circle, Vadodara, Gujarat

APPEARANCE :

Shri Joseph Kuriyan, Sr. Advocate & Shri Abraham Markos, Ms. Shweta Garge
Advocates for the Appellant
Shri Himanshu P Shrimali, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING : 06.09.2024
DATE OF DECISION: 26.09.2024

RAMESH NAIR :

Appeal disposed of. For order, see order of date in Excise Appeal No. 11109 of 2018.

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

KL